

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 381 OF 2018 & IA NO. 1836 OF 2018

Dated: 20th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 381 OF 2018 & IA NO. 1836 OF 2018

In the matter of:

Co-Generation Association of India **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Adishree Chakraborty for
Mr. Vishal Gupta

Counsel for the Respondent(s) : -

ORDER

The learned counsel, Ms. Adishree Chakraborty, appearing for the Appellant, submitted that the learned counsel, Mr. Vishal Gupta, who is leading in this matter for the Appellant, is in some personal inconvenience to appear before this Tribunal today. Therefore, she requested that a short adjournment in this matter may kindly be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

List the matter for hearing on **07.01.2019**, as requested by the learned counsel appearing for the Appellant.

(Ravindra Kumar Verma)
Technical Member

pr/ss

(Justice N. K. Patil)
Judicial Member